

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश): सर, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूँ। ये सब बातें हो रही हैं, लेकिन इसके ऊपर कोई इम्प्लीमेंटेशन नहीं हो रहा है।

SHRI PALVAI GOVARDHAN REDDY (Telangana): Sir, I associate myself with the issue raised by the hon. Member.

श्री विवेक के. तन्खा (मध्य प्रदेश): सर, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

श्री रणविजय सिंह जूदेव (छत्तीसगढ़): सर, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

SOME HON. MEMBERS: We also associate ourselves with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: I agree with you Viploveji. This is a very serious issue that the female foeticide is continuing and there is an alarming sex ratio. I think the Government should take serious note of it. ...(Interruptions)... I think you should convey it to the concerned Minister.

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Okay, Sir. I will do it. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Not only in Maharashtra, there are other States also. You mentioned only about Maharashtra. ...(Interruptions)... Okay, Shri Tapan Kumar Sen. ...(Interruptions)...

**Proposed strike by Central Government Employees
on 16th March, 2017**

SHRI TAPAN KUMAR SEN (West Bengal): Sir, for the last three days, since 10th, I have been trying to raise this issue. Today on 16th March, more than a million Central Government employees are on strike throughout the country, including the employees of Postal, Income Tax, Audit and various other Departments. ...(Interruptions)... I want order in the House. ...(Interruptions)... Please rewind my clock. ...(Interruptions)... Rewind my clock. ...(Interruptions)... Why am I being disturbed? ...(Interruptions)... The strike is by more than a million Central Government employees in the whole of the country today. It is for the purpose of protesting against the massive non-filling up of vacancies in the Central Government offices which is more than 40 per cent. They are being replaced by contract employees thereby indirectly taking away the Constitutional right of the SCs and the STs for reservation, besides trampling under

[Shri Tapan Kumar Sen]

feet the latest judgment of the Supreme Court for paying same wage for same work. The strike is also aimed at protesting against the National New Pension Scheme depriving the existing Central Government employees from their existing right of the pension system on the basis of pay as you go. The strike also is against the betrayal of the Government in implementing the commitment given by the Government to all the Trade Unions of the Central Government employees, including Defence and Railways. The Commitment was given that the minimum wage, as recommended by the Seventh Pay Commission, will be revised upward because the present minimum wage is defective. Despite that commitment given by a team of Ministers – Home Minister, Finance Minister and other Ministers – this commitment was not being implemented. It is a betrayal. More than a million Central Government employees, who are running your entire administration most efficiently leading to high collection of taxes and many other administrative things, don't deserve this betrayal. I demand the Government to respond to the just demand...and, particularly, filling up of vacancies to prevent snatching away the right of the SC/ST employees, through backdoors, by imposing contractorisation in the regular work, which is sheer sucking of blood of the common and the poor people. The Central Government employees' strike is meant for that. I want the Government to immediately respond to the just demand of the employees.

SHRI K. K. RAGESH (Kerala): Sir, I associate myself with the matter raised by the hon. Member.

SHRI D. RAJA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SOME HON. MEMBERS: Sir, we associate ourselves with the matter raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Okay. Now, Shrimati Roopa Ganguly.

श्रीमती रूपा गांगुली (नाम निर्देशित): माननीय उपसभापति जी और यहां पर जो सारे सम्माननीय एमपीज़ बैठे हैं, सबसे मैं यही कहना चाहूंगी कि पर्सनल एलीगेशन जो ...(व्यवधान)...

श्री उपसभापति: श्रीमती रूपा गांगुली जी, क्या आपका नाम लिया है? ...(व्यवधान)...

श्रीमती रूपा गांगुली: मुझे बोलने दीजिए। मुझे बोलने से आप इस प्रकार नहीं रोक सकते। ...(व्यवधान).... यहां पर कौन लोग हैं ...(व्यवधान).... मैं यहां बैठी हूं। ...(व्यवधान).... मैं अपनी बात बोल कर रहूंगी। ...(व्यवधान)....

श्री उपसभापति: श्रीमती रूपा गांगुली जी, आप बैठिए। ...(व्यवधान)....

श्रीमती रूपा गांगुली: यदि मुझे आप यहां से बोलने नहीं देंगे, तो मैं वहां आकर बोलूंगी।
...(व्यवधान)...

श्री उपसभापति: रूपा जी, कृपया आप बैठिए। ...(व्यवधान)... रूपा जी, क्या आपका नाम लिया है? ...(व्यवधान)...

श्रीमती रूपा गांगुली: नाम का सवाल नहीं है। ...(व्यवधान)...

श्री उपसभापति: रूपा जी, क्या आपका नाम लिया गया है?

श्रीमती रूपा गांगुली: उपसभापति जी, नाम का सवाल नहीं है। उन्होंने कहा है कि हम सब यहां बैठे हैं। सांसद यहां बैठी हैं। सर, नाम नहीं लिया है, लेकिन कहा है कि सांसद यहां बैठी हैं। ...(व्यवधान)... जनता दल ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay. ...(Interruptions).. I will go through the record. ...(Interruptions).. I will go through the record. If the name of that hon. Member of Parliament is taken directly or indirectly ...(Interruptions)... Please, sit down. ...(Interruptions)... Please sit down. ...(Interruptions)... You go back to your seat. ...(Interruptions)... Let me complete. ...(Interruptions)... Let me complete. ...(Interruptions)... Hon. Members, please listen to me. ...(Interruptions)... Please listen to me. ...(Interruptions)... Please sit down. ...(Interruptions).. If the name of ...(Interruptions)... Then, you come and do it. ...(Interruptions)... Then, you come and do it. ...(Interruptions)... Please sit down. ...(Interruptions)... I tell you, if the name of an hon. Member of Parliament is taken directly or indirectly.....(Interruptions).. No, sit down. ..(Interruptions).. What are you doing? ..(Interruptions).. Sit down. ...(Interruptions).. No; I can't allow that. ...(Interruptions)..

SHRI TAPAN KUMAR SEN: Sir, you see the record. Without seeing the record, if you allow, you are....(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. I will decide. ...(Interruptions)... You sit down. ...(Interruptions).. I have to decide. You sit down. See, if you take the name. ...(Interruptions)... Sit down. You are not to decide. ...(Interruptions)... If you take the name directly or even indirectly, so that people can understand who is meant for, even that will be expunged. You can take the name by designation. You can do that. ...(Interruptions)... So, I will go through the record and expunge it, if it is so. Sit down. Now, Dr. T. Subbarami Reddy. ...(Interruptions)... You cannot take the name directly or even indirectly. To understand Prof. P. J. Kurien, you need not say Prof. P. J. Kurien, you can say 'the Deputy Chairman'. It is not like that. You can say the designation. All right. Now. Dr. T. Subbarami Reddy.